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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
J O D H P U R.

O.A. No. 145/95

Date of Order: 17.4.1995.

Jairam Das

...

Applicant.

Versus

Union of India & Ors.

...

Respondents.

Mr. K.S. Chauhan, Counsel for the Applicant.

...

COURT:

Hon'ble Mr. N.K. Verma, Administrative Member.

BY THE COURT:

THE O.A. has been filed by the applicant for non-payment of the interest on provident Fund deposited with the respondents for the period from 19.8.92 to 17.4.94. The applicant had made a representation to the respondents on 6.5.94 followed by a reminder dated 6.12.94 for payment of interest on his provident Fund Saving Deposits from the date of his voluntary retirement on 19.8.92 which was accepted by this Tribunal. No reply to the above mentioned representations have been given by the respondents. Since this is such a simple matter which need not entail unnecessary litigation, the O.A. is disposed of with a direction to the respondents that they will dispose of the representation of the applicant within six weeks from the date of this order and also settle the interest due on the provident Fund Savings as per rules applicable in the office of the respondents. The O.A. is disposed of accordingly. A copy of the O.A. may be sent to the respondents for necessary action.


(N.K. VERMA)
Member (A)